

rural parts of Odisha, get this benefit and the objective of 'Housing for All' actually gets achieved. In a State like Odisha which is having a large population living in the rural areas, this would actually help them to come up to a stage in life where their basic capabilities would also improve because of this facility. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. Amar Patnaik: Dr. Fauzia Khan (Maharashtra), Dr. John Brittas (Kerala), Dr. Sasmit Patra (Odisha), Shri Sujeet Kumar (Odisha), Dr. Santanu Sen (West Bengal), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri M. Mohamed Abdulla (Tamil Nadu).

### **Need to address the issues for the development and welfare of tribals in Odisha**

DR. SASMIT PATRA (Odisha): \* "Thank you, hon'ble Dy. Chairman, Sir, for allowing me to speak in my mother tongue Odia.

Hon'ble Chief Minister, Shri Naveen Patnaik, has always given priority to the development and welfare of the tribal brothers and sisters of Odisha. In this regard, many programs have been taken up in the State of Odisha, and due to paucity of time, I am not delving deeper into the details. Sir, through you, I would like to draw attention of the Government towards three vital issues relating to our tribal brothers and sisters. The first issue is regarding the inclusion of five languages, Ho, Mundari, Saora, Kui and Bhumij that are spoken by the tribals of Odisha, in the Eighth Schedule of the Indian Constitution. In this regard, our hon'ble Chief Minister has been continuously endeavouring, and has written several letters to the Government of India. Moreover, the Odisha Cabinet has also passed resolutions for the Kui and Saoralanguages, and the same has the approval of the State Government also. The second issue is regarding the inclusion of 169 communities in the Scheduled Tribes list. These communities had requested through the Government that their communities be included in the ST List of Odisha, and the Government of Odisha had also duly forwarded the same to the Central Government, but the same is still pending. The matter should be taken into consideration on priority so that the hopes and aspirations of these tribals are realized.

The third issue is regarding the withdrawal of 18 per cent GST on Kendu leaves. About 10 Lakh women, our tribal sisters, depend on Kendu leaf collection for their livelihood but due to the imposition of 18 per cent GST on Kendu leaves, their

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\* English translation of the original speech delivered in Odia.

livelihood is getting adversely affected. In this regard, our hon'ble Chief Minister Shri Naveen Patnaik has written to the Central Government, and had requested the latter to completely withdraw the 18 per cent GST on Kendu leaf in the larger interests and welfare of the tribals of Odisha. Therefore through you, I urge upon the Government to consider these three demands sincerely, and include Ho, Mundari, Bhumij, Saora and Kui in the Eighth Schedule of the Indian Constitution. Secondly, it is requested that the pending issue of including 169 tribal communities of Odisha in the ST list of Odisha be also considered. Thirdly, the present 18 per cent GST, which has been imposed on Kendu leaves, may be withdrawn completely. Our leader and Chief Minister, Shri Naveen Patnaik, has been persistently endeavoring in this regard, and we are hopeful that the Government will look into the matter in due earnestness."

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. Sasmit Patra: Dr. John Brittas (Kerala), Dr. Fauzia Khan (Maharashtra), Dr. Santanu Sen (West Bengal), Dr. Amar Patnaik (Odisha), Shri Sujeet Kumar (West Bengal), Shri Abir Ranjan Biswas (West Bengal), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri M. Mohamed Abdulla (Tamil Nadu).

Now, Shri Nagendra Ray to raise the issue of fencing on Bangladesh Border.

### Issue of fencing on Bangladesh border

**श्री नगेन्द्र रॉय** (पश्चिमी बंगाल) : उपसभापति जी, मैं भारत एवं बंगलादेश के बॉर्डर के बारे में कुछ कहना चाहता हूँ। सर, बड़े दुख की बात है कि हमारे बंगलादेश बॉर्डर पर illegal migrants होते हैं, जो इंडिया में आकर वोटर लिस्ट में अपना नाम लिखवाते हैं। हमने सुना है कि तृणमूल के लीडर्स बंगलादेश के नागरिकों को इंडिया में लाकर वोटर लिस्ट में उनका नाम जुड़वाते हैं। ऐसा लगता है कि वे गवर्नमेंट ऑफ इंडिया के फॉरेन अफेयर्स डिपार्टमेंट का काम कर रहे हैं। यह जो activity हो रही है, वह anti social activity चल रही है, इससे भारत को बहुत खतरा है। यह इसलिए हो पा रहा है कि unfenced इलाके में दिन-दहाड़े लोग इंडिया में घुस जाते हैं। जैसे cattle smuggling होती है, जब भी Border Security Force invisible होती है, तब यह ज्यादा होता है। बॉर्डर पर हजारों लोग इकट्ठे होकर यह काम करते हैं। बॉर्डर पर जो unfenced इलाका है, मैंने वहां पर जाकर देखा और मैंने बीएसएफ के कमांडर को पूछा कि यह unfenced क्यों है, तो वह बोलता है कि वैस्ट बंगाल गवर्नमेंट land allotment नहीं कर रही है। छह साल से land allotment नहीं हो रहा है, इसलिए इस पर fencing नहीं हो पा रही है, जैसे smuggling नहीं रुक रही है। तब मैंने उनसे पूछा कि आपने गवर्नमेंट से बात क्यों नहीं की। वे बोले कि हम लोगों ने डीएम साहब से बात की, लेकिन there was no response. फिर मैं जलपाईगुड़ी डिस्ट्रिक्ट के डीएम साहब के ऑफिस में गया और मैंने उनसे मिलना चाहा, लेकिन उन्होंने deny कर दिया कि